

The Union Government, however, attaches highest importance regarding the crime against children and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards measures to be taken in this regard. Accordingly, Advisories dated 14.07.2010 and 25.06.2013 have been issued by Ministry of Home Affairs, which are also available on the website [www.mha.gov.in](http://www.mha.gov.in).

The Criminal Law (Amendment) Act, 2018 has put in place a regime which prescribes stringent punishment for the offence of rape including death penalty where the victim is a girl below the age of 12 years, and time bound investigation and trial. Further in order to strengthen investigation, Government has *inter-alia* taken up modernization and capacity building of Forensic Science Laboratories.

#### **Greyhounds Training Centre in AP**

223. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that inspite of explicit provision of Section 9 (3) G of the Andhra Pradesh Reorganization Act, 2014, Government had not yet extended any financial assistance to the State of Andhra Pradesh for setting up Greyhounds Training Centre in Andhra Pradesh;

(b) if so, the reasons therefor; and

(c) whether Government is also aware of the fact that the existing training centre at Hyderabad had become an exclusive training centre for the State of Telangana since July 2, 2017 thereby depriving the State of Andhra Pradesh of its legitimate entitlement of having exclusive Greyhounds Training Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Government has already approved proposal for setting up of State-of-the-art Greyhounds Training Centre in Andhra Pradesh at a cost of ₹ 219.16 crore in April, 2018. The details of possession of encumbrance free land have been requested from the Government of Andhra Pradesh for release of funds for setting-up of the said Centre.

#### **Measures to stop violence against women**

224. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of reported crimes against women have risen during the last three years, if so, the details thereof;

- (b) the details of the measures taken to stop violence against women;
- (c) whether there is any proposal to establish exclusive forensic laboratories for investigation of cases related to rape so as to speed up the large number of pending rape cases;
- (d) the number of foreign tourists raped in the country during the last three years; and
- (e) the steps being taken to strengthen security of foreign tourists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the latest available published information with National Crime Records Bureau (NCRB), a total of 3,39,457, 3,29,243 and 3,38,954 cases were registered in the country under "Total Crime Against Women" during 2014, 2015 and 2016 respectively, showing a mixed trend.

(b) The following measures have been taken to deal with violence against women:

- (i) The Criminal Law (Amendment) Act, 2018 has put in place a regime which prescribes stringent punishment for the offence of rape including death penalty where the victim is a girl below the age of 12 years, and time bound investigation and trial.
- (ii) Government has undertaken a project for developing an Emergency Response Support System based on a Pan-India 24X7 Helpline Number 112, and accessible through call/SMS/email/panic button etc.
- (iii) A separate portal for Cyber-Crime against women and children has been commenced.
- (iv) In order to facilitate better investigation and prosecution in rape cases, modernization and capacity building of forensic labs has been undertaken.
- (v) Government has approved safe-city projects for 8 cities to put in place comprehensive infrastructure, technological and community based interventions for women safety.
- (vi) Government has developed a National Database on Sexual Offenders to facilitate investigation and tracking of sexual offenders across the country.

- (vii) Ministry of Home Affairs has issued advisories to States/UTs to take measures for prevention of crimes against women, stressing on mandatory registration of FIRs, providing on-line complaint filing system, increasing representation of women in Police, gender sensitization of police, deployment of Special Mahila Police Volunteers, activating victim compensation fund, setting up of Anti-Human Trafficking units, etc. Details of these advisories issued are available on website of Ministry of Home Affairs at <https://mha.gov.in>.

(c) Government of India supplements the efforts of State Governments by providing assistance under the centrally sponsored umbrella scheme of 'Modernization of Police Forces'. Under this Scheme, funds are utilized to strengthen police infrastructure by way of equipping the police stations with the required weaponry, and all types of police equipments, which include equipment related to communications, forensic labs, and intelligence as well as training. Government has approved setting up of State of art DNA Forensic Laboratory at Central Forensic Science Laboratory, Chandigarh.

(d) A total of 17, 7 and 14 cases of rape were registered under "Crime committed against Foreign Tourists" during 2014, 2015 and 2016 respectively.

(e) Following steps have been taken to ensure safety and security of tourists:

- (i) The Ministry of Tourism is running the Social Awareness campaign on television to sensitize the masses and the stakeholders on the traditional Indian values and the concept 'Atithi Devo Bhava.' The campaign inter-alia includes a commercial on sensitizing against misbehavior with tourists.
- (ii) The Stake holders have identified focal points in their respective organizations to implement the 'Code of Conduct for Safe and Honorable Tourism'.
- (iii) The Ministry of Tourism has launched the 24x7 Multi-Lingual Tourist Info-Helpline on the toll free number 1800111363 or on a short code 1363 in 12 languages including 10 international languages and in Hindi and English in February 2016, for domestic and foreign tourists to provide support service in terms of information relating to Travel in India and also offers appropriate guidance to tourists in distress while travelling in India.
- (iv) The Security of tourists is a State Government subject. However, with efforts of Ministry of Tourism, several State Governments/UT Administrations have deployed Tourist Police, in one form or the other.

- (v) The Ministry of Tourism conducts a constant dialogue with State Governments/Union Territory Administrations, various tourism related institutions and stakeholders for drawing up strategies for development and promotion of tourism in the country including safe and honourable Tourism.
- (vi) The Ministry of Tourism from time to time issues advisory to various State Governments and UT Administrations to ensure safety and security of the tourist.

**Low conviction in rape cases due to non-availability of DNA tests**

225. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether conviction in rape cases is getting delayed due to non-availability of DNA tests from the Central Forensic Labs; and
- (b) if so, what steps Government is taking to augment the staff strength in the Central Forensic Labs so that conviction cases could be expedited?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Forensic analysis report is a critical supporting evidence in investigations in sexual assault cases, including rape cases. Delay in convictions may occur due to various factors including non-availability of forensic analysis reports, timely completion of investigation and filing of charge sheet, witnesses turning hostile and victims consistency during trials.

(b) In order to ensure timely conviction in sexual assault cases including rape cases, Government has taken various steps including grant of approval to 48 new scientific and administrative posts and hiring of manpower through Forensic Aptitude and Caliber Test 2018 (FACT & FACT Plus).

**Implementation of New Prison Manual, 2016**

226. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the policies that Ministry had undertaken in the past to overcome the problem of overcrowding, delay in trial, inadequate food and clothing and deficiency in communication of prisoners;